## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4759
ANSWERED ON:25.08.2010
REGULARISATION OF ENCROACHMENTS ON FOREST LAND
Chavan Shri Harischandra Deoram

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the forest area under encroachments as on date and the details of encroachers, State-wise;
- (b) whether the Union Government has announced their regularisation using 1980 as the baseline;
- (c) if so, the details of requests received for regularisation of encroachments made prior to 1990 and after 2000 separately and the area thus regularised and distributed amongst tribals, so far, State-wise;
- (d) the efforts made towards regularisation of whole area as requested by the States;
- (e) whether some States have regularised encroachments in rural and urban areas during the last three years and the current year;
- (f) if so, the details thereof and the reaction of the Union Government thereto;
- (g) the names of States who have formed District Level Committees for this purpose;
- (h) whether the Union Government has also directed for removal of illegal encroachments;
- (i) if so, the area thus cleared so far, State-wise; and
- (j) the rehabilitation package announced for evicted families?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (j) The information is being collected and will be laid on the Table of the House.